

- (c) if so, the details thereof; and
- (d) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) There is no unclaimed fund lying with Employees' Provident Fund Organisation. However, some accounts are treated as 'Inoperative Accounts'. Inoperative Account has been defined in para 72(6) of the Employees' Provident Fund Scheme 1952 as "any account where contribution is not received continuously for thirty six months". All such Inoperative Accounts have a definite claimant.

(b) to (d) Details of Inoperative accounts, as per Annual Account (unaudited) of the Organisation for the year 2011-12, Rs. 22,636.57 Crore.

Steps taken to get the claims from the PF members or their legal heirs so as to settle the claims of such inoperative accounts *inter-alia* include:

- (i) Publicity through print and electronic media is made to educate the members to file their claims for settlement.
- (ii) The employers and employees unions are requested from time to time to advise the members to file their claims for settlement.

Child labourers in the country

1347. SHRI NARESH AGRAWAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise number of child labourers in the country;
- (b) whether Government has taken any step to rescue and rehabilitate child labourers; if so, the details thereof;
- (c) how many child labourers have been rescued and rehabilitated in the last three years, State-wise; and
- (d) how many people have been punished for the crime till now, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) The State-wise details of working children as per NSSO Survey 2009-10 is given in Statement-I (*See below*).

(b) and (c) Under the Child Labour Policy, Government of India follows a multi-pronged approach with the following three major elements:

- Legal Action Plan
- Focus on general development programmes for the benefit of the families of child labour, and
- Project-based action in areas of high concentration of child labour.

The Child Labour (Prohibition and Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. The Act regulates the working conditions of children where they are not prohibited from working. Any person who employs a child in any occupation or process where employment of children is prohibited under the Child Labour Act, is liable for punishment with imprisonment for a term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs. 10,000/- to Rs.20,000/-. In pursuance of the National Child Labour Policy, the National Child Labour Project Scheme was started in 1988. The scheme seeks to adopt a sequential approach with focus on the rehabilitation of children working in hazardous occupations and processes in the first instance. The scheme is being implemented in 266 districts of 20 States in the country. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before being mainstreamed into formal education system. Further, the Ministry launches awareness generation campaigns against the evils of child labour and enforcement of child labour laws through electronic and print media at the centre as well as at the district level. The number of child labourers rescued, rehabilitated and mainstreamed through National Child Labour Project scheme during the last three years, State-wise is given in Statement-II (*See below*).

(d) As per the data received from various States, the details of inspections carried out, prosecutions launched, convictions made under the Child Labour Act during the last five years and current year are given as under:

Year	No. of inspections	No. of prosecutions	No. of convictions
1	2	3	4
2007	363927	12705	617
2008	355629	11318	763

1	2	3	4
2009	317083	11418	1312
2010	239612	8998	1308
2011	84935	4590	774
2012**	25040	589	167

** The information yet to be received from many States.

Statement-I

Data on Child Labour based on Employment Unemployment Survey during NSS 66th Round (2009-10)

Sl. No.	Major State all India	age group 5-14			
		Rural Male	Female	Urban Male	Female
1	2	3	4	5	6
1	Andhra Pradesh	88156	110191	20767	15548
2	Assam	144655	31909	11833	757
3	Bihar	224292	38665	11017	2548
4	Chhattisgarh	3669	7321	636	0
5	Delhi	-	-	18576	0
6	Gujarat	150487	207973	15945	16282
7	Haryana	22664	17471	28073	3988
8	Himachal Pradesh	2300	2942	2156	0
9	Jammu and Kashmir	11274	16872	1139	0
10	Jharkhand	63684	14661	4123	0
11	Karnataka	89796	113429	20793	2479
12	Kerala	1182	0	0	1583
13	Madhya Pradesh	91454	32812	57688	9063

1	2	3	4	5	6
14	Maharashtra	66370	127996	54230	12077
15	Orissa	54390	38288	36522	5363
16	Punjab	16802	6433	15664	9937
17	Rajasthan	93055	261871	43184	7826
18	Tamil Nadu	0	13880	3471	0
19	Uttarakhand	14810	7239	3219	2103
20	Uttar Pradesh	1012294	546320	147820	68899
21	West Bengal	357265	134657	31946	27716
	ALL INDIA	2511101	1727271	546897	198602

Statement-II

No. of child labourers rescued, rehabilitated and mainstreamed through National Child Labour Project scheme during the last three years, State-wise

Sl. No.	State	No. of children Mainstreamed		
		2009-10	2010-11	2011-12
1	2	3	4	5
1	Assam	3685	274	227
2	Andhra Pradesh	13689	1858	13202
3	Bihar	7998	8552	19673
4	Chhattisgarh	1063	5164	4914
5	Gujarat	1437	2129	609
6	Haryana	1354	1293	1895
7	Jammu and Kashmir	Nil	43	184
8	Jharkhand	1816	1015	2216
9	Karnataka	3217	135	3761

1	2	3	4	5
10	Maharashtra	5,150	5113	4532
11	Madhya Pradesh	9,692	13344	17589
12	Orissa	10,585	14416	13196
13	Punjab	1,023	123	168
14	Rajasthan	12,326	4415	1020
15	Tamil Nadu	6,321	6325	5127
16	Uttar Pradesh	40,297	28243	29947
17	West Bengal	13,187	2215	7456
TOTAL		1,32,840	94,657	125716

Funds to ITIs in Uttarakhand

†1348. SHRI. MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the date-wise and amount-wise details of the funds provided under different heads for Industrial Training Institutes in Uttarakhand during the last three years;

(b) the amount of funds utilized by the State Government and the names of banks where the balance amounts has been deposited and since when;

(c) the amount accrued as interest, so far, on the amount deposited in various banks; and

(d) the details of the utilization of the amount if any received as interest?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (d) Funds to Government ITIs in Uttarakhand were released for the purpose of modernization/Upgradation under two schemes namely (i) Vocational Training Improvement Project (VTIP) with World Bank Assistance, and (ii) Upgradation of 1396 Government ITIs through PPP"

†Original notice of the question was received in Hindi.